

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING : GWALIOR

Original Application No.202/00996/2018

Gwalior, this Wednesday, the 24th day of October, 2018

HON'BLE MR. R. RAMANUJAM, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Smt. Suman Shrivastava, w/o Late Shri Kamlesh Babu Shrivastava,
aged – 57 years, Occupation – Un-employed, Address, A-34, Shree
Apartment, Flat No. 401, Dwarika Dheesh Colony, Gwalior (M.P.)
474001 **-Applicant**

(By Advocate – Shri Pradeep K. Shrivastava)

V e r s u s

1. Union of India through Secretary, Water Resources, Address 627, Sram Shakti Bhawan, Rafi Marg, New Delhi – 110001.
2. National Water Development Agency (A govt. of India Society under Ministry of Water Resources through its Director Administration 18-20 Community Centre Saket New Delhi – 110017.
3. Chief Engineer (North) National Water Development Agency Lucknow. (A govt. of India Society under Ministry of Water Resources). Lucknow (U.P) – 226001.
4. Superintendent Engineer Investigation Circle NWDA, 12-SADA – Bhawan City Centre, Gwalior 474001 **- Respondents**

ORDER (O R A L)

By R. Ramanujam, AM.

Heard. The applicant has filed this Original Application seeking following reliefs:

“8.1 That, the case of the Petitioner for appointment of Compassionate ground may kindly be Considered as per

policy of the Government, and directed to respondent to appoint the Petitioner in place of her husband; deceased and

8.2 Any other relief which this Hon'ble Tribunal deems fit, may also kindly be granted to the Petitioner.”

2. It is submitted that the applicant's husband one Kamlesh Babu Shrivastava who was a class IV employee in the respondent organization had died in harness while on official duty on 13.11.2008. The applicant made a representation for compassionate appointment which had not been considered for want of vacancies. However, on pursuing the matter from time to time, the applicant was asked to fill up the proforma enclosed with Annexure A-11 communication dated 02.11.2017 and send it to the second respondent latest by 15.11.2017 for consideration of her candidature along with other candidates. The applicant accordingly submitted all the relevant documents within the time limit. However, she had not been informed of its outcome till date. Accordingly, it is submitted that the applicant would be satisfied if the competent authority is directed to take a decision on her application for compassionate appointment within a time limit to be set by this Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the case, since it appears that no

decision has been taken so far in the matter of compassionate appointment sought by the applicant after Annexure A-11 communication dated 02.11.2017, we deem it appropriate to direct the respondents to consider the application of the applicant for compassionate appointment in accordance with the relevant scheme and convey the outcome thereof to the applicant through a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. The O.A is disposed of in the above terms. No costs.

(Ramesh Singh Thakur)
Judicial Member

(R. Ramanujam)
Administrative Member

am/-